Title: Discussion on the motion for consideration of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2008 (Bill Passed).

MR. DEPUTY-SPEAKER: The House will now take up the second supplementary list of business slated for Wednesday, March 19, 2008.

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): Sir, I beg to move:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Arunachal Pradesh, as passed by Rajya Sabha, be taken into consideration."

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Arunachal Pradesh, as passed by Rajya Sabha, be taken into consideration."

भी किरेन रिजीजू (अरुणाचल पश्चिम): उपाध्यक्ष महोदय, आपने मुझे इस संविधान संशोधन (अनुसूचित जनजाति) विधेयक, 2008 पर बोलने का मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूं। मैं इस बिल का समर्थन करता हूं। मैं इस बिल पर कुछ कहूं, उससे पहले मैं सरकार को, खासकर मंत्री किंडिया जी को, दासमुंशी जी को और हांडिक जी को धन्यवाद देना चाहूंगा कि इस बिल को यहां उन्होंने रखा है, उसके लिए वे बधाई के पात् हैं। इसके लिए मैं अपनी ओर से, अपनी पार्टी की ओर से और अरुणाचल प्रदेश की जनता की तरफ से, खास तौर से वहां के निशि समुदाय की ओर से भी उन्हों बधाई देता हूं।

मैं सबसे पहले इससे सम्बिन्धत जो बैकगूउंड हैं, वह बताना चाहता हूं। अरुणाचल प्रदेश के बार में जो संवेदनशीलता सरकार ने दिखाई हैं, उसे देखते हुए में दो-चार बातों का उल्लेख करना चाहूंगा। Arunachal Pradesh is a jewel in the Crown of India. अरुणाचल प्रदेश के इतिहास को आप देखें तो वहां पर जितनी भी जनजातियां हैं, उनके मन में देश के पूर्ति बड़ा मान और पूम हमेशा से रहा हैं। यही बात सरकार की ओर भी बार-बार दर्शाई जाती हैं। इस बात से हमें और भी गर्व होता हैं कि भारत का हिस्सा हैं और हमेशा भारत में ही रहेंगे। निशि समाज वहां की सबसे बड़ी जनजाति हैं। निशि शब्द वर्षों से उनकी पहचान रही हैं। लेकिन अंग्रेजों ने इस निशि शब्द को तोड़कर दफला शब्द में बदल दिया था। यह दफला शब्द बहुत ही घटिया हैं और बड़ा डेरोगेटिव भी हैं।

श्री तथागत सत्पथी (ढेंकानाल): इसका क्या अर्थ होता हैं?

श्री किरेन रिजीजू : इस शब्द की मान्यता आज तक वहां नहीं हैं। इसका अर्थ यह है कि लोगों को मारने वाला, जबर्दस्ती करने वाला और पहाड़ों-जंगलों में रहने वाला_। लोग इस शब्द को भूल जाना चाहते हैं। इसीलिए इस ऐतिहासिक मौके पर मैं इस बात को कह रहा हूं कि इस बिल के द्वारा वहां की जनजाति के लोगों को एक नया जीवन और एक नया अध्याय मिलेगा। निश्चि समुदाय के लोग अंग्रेजों के खिलाफ लड़े थे। इसलिए उन्हें जो रिकोग्निशन मिलनी चाहिए थी, वह नहीं मिली हैं। वे भी एक पूकार से स्वतंतृता सेनानी थे।

सन् 1956 में इस क्षेत् को नेफा नाम दिया गया था। उसके बाद इंदिरा जी द्वारा 1972 में इसे अरुणाचल प्रदेश और यूनियन टैरीटरी का स्टेटस मिला और फिर 1987 में इसे राज्य का दर्जा प्राप्त हुआ। लेकिन अब भी जो लिस्ट हैं, संविधान के आर्डर 18 में आप देखेंगे कि उसमें वहां की बहुत सारी जनजातियों के नाम नहीं हैं, यह बहुत दुख की बात हैं। मैं आज इसलिए भी खुश हूं कि मैं न केवल निशि समुदाय का प्रतिनिधित्व करता हूं, बल्कि उस समुदाय का दामाद भी हूं। इसलिए मेरी खुशी दोगुनी हैं। मैं सरकार से कहना चाहता हूं कि इस सूची में वहां की और भी जनजातियों का नाम जोड़ना चाहिए। मैंने जैसा कहा कि आज मैं काफी खुश हूं, इसलिए ज्यादा बात नहीं कहूंगा। मैं कुछ ट्राइब्स का नाम आपको बताना चाहूंगा जो इस लिस्ट में नहीं हैं। इन जनजातियों में गालो हैं, जिसे गालोन कहना चाहिए। इसके अलावा सजलोन, मोनपा और अन्य जनजातियों का नाम भी इस सूची में नहीं हैं। यह बहुत ही महत्वपूर्ण हैं इसलिए सरकार आने वाले समय में इसे भी कार्यानिवत करेगी, ऐसा मैं मानता हूं।[R27]

वर्ष 2005 में में पूड़वेट मैम्बर बिल लाया था, लेकिन यह अमेंडमेंट बिल सरकार की तरफ से आया है, इसलिए मेरे बिल का अब काम नहीं हैं। इसके अलावा, मैंने नीरो-आवर में इसे मैंशन किया था, रपेशल-मैंशन और कॉलिंग-अटेंशन भी इस पर दिया था, लेकिन आज मैं बहुत खुश हूं और अरुणावल के मुख्यमंत्री भी दोशी खंडू, निश्नि समाज के इलेवटेड मैम्बर्स, निश्नि स्टूडेंट यूनियन, निश्नि-एलाइड सोसाइटी, यूथ-ऑर्गेनाइजेशन और वहां के तमाम लोगों को धन्यवाद देना चाहूंगा, जिन्होंने इस महत्वपूर्ण काम में योगदान दिया हैं। साथ ही साथ कांग्रेस, बीजेपी और जिन अन्य दृतों ने इसमें साथ दिया और ज्यादा वर्चा न करते हुए इसे पास करने के लिए कहा है, उन्हें भी धन्यवाद देना चाहता हूं। एक महत्वपूर्ण बात मैं और कहना चाहूंगा कि संविधान में "ऑल नागा ट्राइब्स" शब्द दिया हैं, वह मतत हैं। अरुणावल में कोई नागा ट्राइब्स नहीं हैं लेकिन संविधान में अभी भी लिखा हुआ है कि "ऑल द नागा ट्राइब्स इन अरुणावल प्रदेश"। आप जो आईर है उसके 18 क्रमांक पर देखेंगे तो ऑल नागा ट्राइब्स आपको मिलेंगे। मैं एक चीज की तरफ सरकार का ध्यान आकर्षित करना चाहूंगा कि एंट्री में पहला शब्द "ऑल द ट्राइब्स इंक्लूडिंग फोलोविंग" यानी कि फोलोविंग में 16 जनजातियों का नाम हैं। यानी कि जो जनजातिय नाम नहीं हैं वे भी अरुणावल में ट्राइब्स हैं, एससी सर्टिफिकेट उनको भी देते हैं। लेकिन बीच में राज्य सरकार ने कहा कि जिसका नाम नहीं हैं, उसको एसटी सर्टिफिकेट नहीं मिलेंगे - ऐसा एक आईर निकला था। मैंने माननीय मंत्री जी से भी बात की थी, राज्य सरकार से भी बात की थी और उसके लिए मैं जनजातीय कल्याण मंत्री भी किनेंग - ऐसा एक आईर निकला था। मैंने माननीय तरफ से एक क्लीरिफिकेशन इश्यु कर दीजिए क्योंकि संविधान का पालन करना हम सभी का कर्तव्य हैं। ऐसे ट्राइब्स हैं जिनकी जनसंख्या 400 है और ऐसे भी ट्राइब्स हैं जिनकी जनसंख्या 500-600 है, उनको संरक्षण देना भी हमारा दायित्व हैं। आखिर में में आपको, सरकार को और पूर हाउस को धन्यवाद देते हुए अपनी बात समारा करता हूं।

SHRI KHARABELA SWAIN (BALASORE): Sir, Shri Kyndiah is piloting this Bill. Shri Murli Deora presented something. Shri Sankarsinh Vaghela has presented something. We do not know what those things are!

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Sir, I wish to clarify this. The Chief Whip of the Party was not present. We did discuss this in the BAC. We sought permission for inclusion in Special Supplementary List of Business, some of the demands which could not be laid in the morning.

MR. DEPUTY-SPEAKER: It was decided in the BAC meeting.

SHRI KHARABELA SWAIN: I am not objecting to that. I am only saying that the paper should have been circulated.

SHRI PRIYA RANJAN DASMUNSI: It was agreed upon at the last minute. We submitted all lists. Circulation part is done by the Secretariat. Maybe the Secretariat could not immediately circulate that. Do not blame the Secretariat. We were cooperating every moment. The decision was taken just five minutes before the adjournment of the BAC. That is why, before you came, I did take the consent of the Chair and informed the House of this Supplementary List of Demands. Prabhunathji and everybody have accepted that. That is the position.

SHRI KHARABELA SWAIN: I am not opposing it. I am only saying that if they are circulated, we would have come to know about them.

SHRI MADHUSUDAN MISTRY (SABARKANTHA): Sir, I congratulate the Minister of Tribal Affairs for bringing this Constitution (Scheduled Tribes) Order (Amendment) Bill, 2008 for substituting the name of a community called Nishi. I am enlightened by what Shri Kiren Rijiju has already submitted. Though I do not belong to a Scheduled Tribe, over the years I have worked for them and I can very well understand that certain communities now intend to be known with a different name. There are quite a few of them in Gujarat and I am pretty sure in the other parts of the country as well. So, I would request the Minister to take a comprehensive look of the entire situation in the country. If there are cases of this nature where communities wish to be known with a different name, perhaps the Minister can bring a comprehensive Bill later on.

I once again share the joy of both my friends from Arunachal Pradesh and I really join the Minister in congratulating them from our party.

SHRI BASU DEB ACHARIA (BANKURA): Sir, this is an innocuous Bill. I rise to support the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2008. The main purpose of this Bill is to substitute the name of one community in the State of Arunachal Pradesh called Nishi.

We have been assured a number of times that the Government would bring a comprehensive Bill to include certain communities which are required to be included as Scheduled Tribes. One such community in the State of West Bengal is Deswali Majhi who predominantly live in the three Districts of Purulia, Bankura and West Midnapore. Prior to 1952 they belonged to Scheduled Tribe. Their culture, their food habits and everything is identical with Santhal community. Previously they demanded to be included in the Santhal community. Now, they are asking to be included in the list of Scheduled

Tribes. Their total number will be about 2.5 lakhs mainly in those three Districts. The Government of West Bengal had already recommended it. The Cultural Institute, under the Ministry of Backward Class Welfare of West Bengal, has also made research work and that also has recommended it. So, I urge upon the Minister to bring a comprehensive legislation in the next phase of Budget Session to include certain communities like Deswali Majhi of West Bengal which are required to be included in the list of Scheduled Tribes.

SHRI BRAJA KISHORE TRIPATHY (PURI): Mr. Deputy-Speaker, Sir, I rise to support the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2008. This Bill intends to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Arunachal Pradesh. This is meant to include the name of Nishi in place of Dafla. So, there is no objection to this.

However, the Minister has brought it in a piecemeal manner. There are recommendations made by other States for similar modifications. Recommendations of a similar nature made by the State of Orissa have not been accommodated. Other States of the country have also made similar recommendations which have not been covered.

I would like to cite an example of my State Orissa. In Orissa, 'Kandha' has already been included in the list of Scheduled Tribes. Oriya Kandhas' or 'Odia Kandhas' customs and habits are similar in nature with "Kandh" Tribe. Previously these people were enjoying the status of Scheduled Tribes. However, because of a decision of the Supreme Court, they have now been excluded, and they are not able to avail of this benefit. Their families are suffering because of this. They are not able to get benefits under Indira Awas Yojana and other tribal schemes. Students are facing a lot of difficulties because of this. In some parts of the State of Orissa these people are in great difficulties. The State Government has recommended this. The Advisory Committee attached to the Ministry and Union Tribal Commission has also made a recommendation for its inclusion.[KMR28]

I would like to know from the hon. Minister as to whether Government is also considering all these anomalies, rectify, change and enlist it so that these people would similarly get the benefit as they used to benefit earlier.

Regarding some Tribes in other States, which is a very important matter, we have discussed this in the House also. Some Tribes which were included in the List but unfortunately they had been migrated to other States and they are staying in other States and they are not availing the facilities. As such, they are not considered as Scheduled Tribes in those States. The Union Government is one and the nation is one. Some Schedule Tribes are staying in other parts of the State or other part of the country, they are not allowed to avail the facilities of Schedule Tribes. This aspect should also be considered. This is my personal request. ...(Interruptions)

MR. DEPUTY-SPEAKER: This is concerning only Arunachal Pradesh.

SHRI BRAJA KISHORE TRIPATHY: Their tradition and customs are the same. Hence, they should also be included in the Scheduled Tribes. The Government should consider this and it should bring a comprehensive Bill so that all the Scheduled Tribes are covered in one Bill.

MR. DEPUTY-SPEAKER: Shri Tapir Gao, - if you have any suggestions, you can give.

श्री तापिर गाव (अरुणाचल पूर्व): आदरणीय उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करने के लिए खड़ा हुआ हूं। इसे निशि बनाने में मेरी जिंदगी का इतिहास जुड़ा हैं। मैं संसद सदस्य बनने से पहले नेशनल कमीशन फॉर शेड्यूल कॉस्ट एंड शेड्यूल ट्राइब में मेमबर था। वहीं से आगे बढ़ते हुए, मैं आज इस सदन में किन्डिया साहब, मुंशी साहब और आपको भी अपने निशि भाई बहनों की तरफ से जो अरुणाचल पूदेश के जगतों में रहते हैं, धन्यवाद देता हूं। मैं पूर्थना करूगा कि अरुणाचल पूदेश असम स्टेट बिल से लिया गया हैं। जैसा खीरन भाई ने बताया कि इसमें बहुत से ऐसी ट्राइब्स हैं, जो अरुणाचल पूदेश में नहीं हैं। इस के किप्रेहेंसिव बिल लाने की जरूरत हैं। मैं एक बात जरूर कहना चाहूंगा, किन्डिया साहब को मालूम हैं, सोनिया गांधी जी को भी मालूम हैं और मुंशी साहब को भी मालूम हैं कि अरुणाचल पूदेश में दो-तीन ट्राइब्स हैं, जैसे देवरी, मिशिंग और लिसु। जब से अरुणाचल पूदेश बना, नार्थ-ईस्ट फून्टीयर एजेन्सी से ले कर 1992 तक अनुसूचित जनजाति का सिर्टिफिकेट इन लोगों को दिया गया हैं। लेकिन कुछ राजनीतिक कारणों की वजह से देवरी, मिशिंग और लिसु अनुसूचित जनजातियों को सिर्टिफिकेट देना बंद कर दिया। माँ-बाप के पास एसटी सिर्टिफिकेट हैं, लेकिन उनके बच्चों को एस. टी. सिर्टिफिकेट नहीं दिया जा रहा हैं। इन लोगों को लेन्ड पोजेशन राइट हैं, इनमें पंचायत लीडर भी हैं, लेकिन इन्हें एमएलए, एमपी के लिए कंटेस्ट करने का कोई दर्जा नहीं दिया जा रहा हैं। यह अरुणाचल पूदेश का बिल हैं, इसिलए मैं किन्डिया साहब से और यूपीए सरकार से कहूंगा कि अगले सत्त्र में आप एक किप्रेहेंसिव बिल लाइए, जिसमें अन्य राज्यों के एसटी लोगों को जोड़ें। इस अरुणाचल बिल में भी बहुत डिस्क्रिमेनेशनर हैं, लेकिन फिर भी मैं इस बिल का समर्थन करता हुं और किन्डिया जी को निमंत्रण देता है कि वे अरुणाचल पूदेश जरूर आएं। â€ं। (ख्यखान)

उपाध्यक्ष महोदय : यह अरुणाचल पूदेश से संबंधित बिल हैं, आपके राज्य से संबंधित नहीं हैं।

…(व्यवधान)

MR. DEPUTY-SPEAKER: The Bill is on Arunachal Pradesh.

Now, the hon. Minister.

Please sit down.

Nothing should be recorded.

(Interruptions) *…

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Every Member has the right to explain whatever they like but it has been agreed upon by Business Advisory Committee meeting. We had brought this Bill with great efficiency from Rajya Sabha and get it passed without debate. Rajya Sabha did not debate. ...(Interruptions) Let the House continue up to 1 o' clock in the night. I do not mind. This is not the way. Then, why did you sit and agree in the BAC meeting? ...(Interruptions)

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): Mr. Deputy-Speaker, Sir, I want to express my thanks to the Members who have participated in this discussion. Two Members from Arunachal Pradesh have taken part. This Bill, as the House is aware, has been passed by Rajya Sabha before it is brought as legislation. We have two Members from Arunachal Pradesh, Shri Tapir Gao and Shri Kiren Rijiju. They have spoken eloquently of the gestures and action that the Government of India has taken in this regard. I want to place on record my deep sense of admiration to the people of Arunachal Pradesh for the nationalistic fervour they have shown in all the attempts throughout these years to remove the stigma that has been imposed upon them by the colonial rulers. That is something great.

I personally had one of the longest association with Arunachal Pradesh. Way back in 1955, I had been there. They used to drop food there from Dakota aircrafts. Most of the time we walked on foot though there were jeeps also. And I know the people very well. I know that they have intense pride in their culture, in their arts, in their dancing, and in their beauty and today this land of Arunachal Pradesh is not just a land of Rising Sun. To me, I have a dream that one day with its rich resources, and bio-diversity, it would become a Rising Star, not only of the North-East but also of the entire country. It has rich potential that perhaps no one can imagine – be it its hydel power, bio-diversity and rich culture of the people themselves. There are 16 Tribes. They have different identities. But on this issue of substituting Dafla with Nyishi there have been a kind of tumultuous and spontaneous movement of people not only among themselves, cutting across party lines, cultural identities. I am happy to mention here that this Bill has been brought about after a lot of discussion. I have sent my own Secretary to go to Arunachal Pradesh, to go on foot if necessary in order to know the truth and the truth remains that it is a deserving case. We have got the recommendations of the Registrar General of India and the National Commission of Scheduled Tribes, of which Shri Tapir Gao was himself a Member earlier. All these are very important. For me personally I feel very proud today to be here and to do this. Only the other day the Chief Minister of Arunachal Pradesh has telephoned me to inform me about the importance of this Bill to the people of Arunachal Pradesh. I shared with him his anguish. All these years, we have been looking for this time. I think, this day is a great day for the country as a whole and in the case of Arunachal Pradesh as we have to deal matters on the region with sensitivity. We have to understand the deep ethos of the people and today here is a kind of bursting out of nationalistic character.

Insofar as other thing is concerned, Shri Acharia has made a suggestion; in fact, I was the member of the Committee and I know too well about it. Shri Mistry has spoken something; then, Shri Tripathy from Orissa spoke; I know that. I can tell you this – first and foremost - any tribal community which is recognized in one State need not necessarily be recognized in another State. The Constitution is clear about it. It is State-relevant; it is State-specific. Secondly, in 1999, the Government of India has made a very clear procedural way of how to get things done to include a community in the list of ST.[r29]

Firstly, the State Government must recommend that it is justified that the tribals have the tribal characteristics. This

^{*} Not recorded.

criteria has been laid down by the Lokur Committee way back in 1965. This is number one. Secondly, it has got to get the clearance of the RGI, Registrar-General of India. Thirdly, the National Commission on Scheduled Castes and Scheduled Tribes looks into it. Then, it comes to us. After that, we take it to the Cabinet and then, it comes to the House. This is the way we will be doing it.

But I can only assure the hon. Members here that we have an open mind; we do not have a closed mind. You can give any suggestions, but remember that no one can say that one tribe is recognized in one State and so, it should be recognized in the other State of the country. It cannot be and the Constitution is very clear about it.

But at the same time, I have an open mind and whatever my friends have said — Shri Tripathy and others — I have heard. ...(Interruptions)

SHRI BRAJA KISHORE TRIPATHY: The State Government and the Tribal Commission have recommended that. You can consider. ...(Interruptions)

SHRI P.R. KYNDIAH: We will certainly; we keep an open mind. Any time, I am ready to listen. ...(Interruptions)

MR. DEPUTY-SPEAKER: No. Nothing will be recorded.

(Interruptions) *…

MR. DEPUTY-SPEAKER: Whosoever speaks without my permission, his speech should not be recorded.

(Interruptions)* …

SHRI P.R. KYNDIAH: I can tell once more; let me clear the doubts. ... (Interruptions)

MR. DEPUTY-SPEAKER: Please sit down now.

...(Interruptions)

SHRI P.R. KYNDIAH: There are two currents today in the country. One current is that many communities want to be in the Scheduled Tribes list. The other current is this — tribals that are already there today, numbering about 8.2 crores, say that they are already. Let us not allow too many to come into the category the Scheduled Tribes. I am faced with these two currents. But at the same time, I keep

* Not recorded.

an open mind. Whatever I wanted to say, I said. I thank you very much.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Arunachal Pradesh, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI P.R. KYNDIAH: I beg to move: "That the Bill be passed." MR. DEPUTY-SPEAKER: The question is: "That the Bill be passed." The motion was adopted. संसदीय कार्य मंत्री तथा सूचना और पुसारण मंत्री (श्री प्रियरंजन दासमुंशी): उपाध्यक्ष महोदय, मैं सदन की तरफ से सब को होती की मुबारकवाद देना चाहता हूं। उपाध्यक्ष महोदयः स्पीकर साहब और वेयर की तरफ से आप सब को भी होती की मुबारकवाद। The House stands adjourned to meet on Tuesday, the 15th April 2008 at 11 a.m. 17.19 hrs. The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, April 15, 2008/Chaitra 26, 1930 (Saka). [r1]Cd by b PI leave 2 pages for Q. 281 and reply - PL INSERT HERE [MSOffice3]FOLLOWED BY P1 Cd by s cd. by t1 🔼 Fd. by u 🔞 Cd by Deputy Speaker [7] [18] Fld.. by z1 cd. by a2 [s9] [r10](Fd.by b2) Fd by g2.e [r11] [MSOffice12]Fld D2

cd. by 'e2' [R13] Cd by f2 [N14] Fd.by h2 [R15] Cd by J2 [r16] Cd by k2 [R17] R18 cd by m2l2 [r19]ctd by n2 cd. by o2 [r20] Cd by p2 [r21] [m22]ctd. by q2 [p23]Cont by r2.h Kirsn Maheshwari contd. [SS24] Cd by s2 [N25] cd, by t2.h [R26] cd. by u2 [R27] [KMR28]Cd by w2 Cd by y2 [r29]